

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 818
ANSWERED ON TUESDAY, THE 9th FEBRUARY, 2021**

**CSR SPENDING OF CORPORATE SECTOR INFRASTRUCTURE COMPANIES
QUESTION**

818. SHRI K.K. RAGESH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether report of money payable under Corporate Social Responsibility (CSR) by each corporate sector companies, which are into infrastructure development, of the last three years are available;
- (b) if so, the details thereof for the last three years;
- (c) the details of the projects for which each of such companies have spent their CSR money;
- (d) if so, the location details of each of such CSR projects; and
- (e) whether any rules are in existence, regarding the location of the CSR projects, applicable to corporate sector infrastructure companies, if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS

(SHRI ANURAG SINGH THAKUR)

(a) to (d): The Government provides the broad framework for Corporate Social Responsibility (CSR) through Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. The entire CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR activities annually in MCA21 registry. The project - wise details of CSR spend by the companies is not maintained separately by the Ministry. All data related to CSR filed by companies in the MCA21 registry including State-wise, development Sector-wise as well as Company-wise is available in public domain at www.csr.gov.in. On the basis of filings made by the companies in MCA21 registry, CSR amount spent by various companies including infrastructure companies in the financial years 2017-18, 2018-19 and 2019-20 respectively are given below:

	Financial Year 2017-18	Financial Year 2018-19	Financial Year 2019-20
No. of Companies	21450	24932	1075
CSR expenditure (in Rs. Crores)	13890	18655	7823

(Data upto 30.09.2020) [Source: National CSR Data Portal]

(e): The first proviso to Section 135 (5) of the Act provides that all companies including those in infrastructure development shall give preference to the local area and areas around it where it operates, while spending their requisite CSR amount.
